



* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CRL.M.C. 5123/2014

B S DESWAL

..... Petitioner Mr. Mohit Mathur, Senior, Advocate with Mr.Vikram Singh Panwar, Advocate.

versus

Through:

STATE OF NCT & ANR...... RespondentsThrough:Mr. Amit Chadha, APP for the State/R-1with Inspector Manmeet Singh, P.S.: NabiKarim.

CORAM: HON'BLE MR. JUSTICE PURUSHAINDRA KUMAR KAURAV

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<u>ORDER</u> 15.07.2022

1. Heard Mr. Mohit Mathur, learned Senior Advocate along with Mr. Vikram Singh Panwar, appearing on behalf of the petitioner.

2. Mr. Amit Chadha, learned APP is appearing on behalf of the State/respondent No.1.

3. There is no representation on behalf of respondent No.2. Nobody is appearing on behalf of respondent No.2 for the last consecutive hearings also.

4. In view thereof, let the court notice be issued to the learned counsel appearing on behalf of respondent No.2, returnable on 03.08.2022.

PURUSHAINDRA KUMAR KAURAV, J.

JULY 15, 2022 MJ/AA

Click here to check corrigendum, if any

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